

**BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA**

**CORRIGENDUM
TO
(ADJUDICATION ORDER Ref. AO/SBM/EAD-3/140-142/2018)**

1. Whereas, by an Adjudication Order bearing Ref. AO/SBM/EAD-3/140-142/2018 dated March 28, 2018 (hereinafter referred to as 'adjudication order'), monetary penalties were imposed on certain entities mentioned therein.
2. And whereas, it has now been brought to my notice that one of the entities i.e. Vaishali Resources Limited (hereinafter referred to as '**VRL**') had filed a settlement application under the provisions of SEBI (Settlement of Administrative and Civil Proceedings) Regulations, 2014 and the aforementioned Adjudication Proceeding against VRL was disposed of vide settlement order ref. SO/EFD-2/SD/215/MAR/2018 dated March 26, 2018, a fact which was not on record of the adjudication proceedings, which were concluded by order dated March 28, 2018.
3. In light of the above facts, all references/findings made in the aforementioned Adjudication Order in respect of VRL are hereby removed and no penalty is imposed on VRL.
4. Other contents of the Adjudication Order ref. AO/SBM/EAD-3/140-142/2018 dated March 28, 2018 remain unchanged.

**Place: Mumbai
Date: 31.05.2018**

**SURESH B MENON
ADJUDICATING OFFICER**